



Human Rights Newsletter

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NHRC observes Human Rights Day – 2013

The National Human Rights Commission organised a special function at Vigyan Bhawan, New Delhi to observe Human Rights Day on the 10th December, 2013 in order to draw attention towards the Universal Declaration of Human Rights (UDHR), which was adopted by the General Assembly of the United Nations in 1948. The theme of this year's Human Rights Day - "20 years: Working for your rights" marked the 20th Anniversary of the Office of the UN High Commissioner for Human Rights and 20 years of NHRC, India.



The Vice President of India, Shri M. Hamid Ansari addressing the Human Rights Day function of the NHRC

Addressing the gathering on the occasion as the Chief Guest, the Vice President of India, Shri M. Hamid Ansari spoke on "Human Rights and Human Wrongs" and emphasized responsibility and duty to give voice to those who continue to suffer.

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'Open Hearing' of complaints of rights violation of SCs in four districts of Western UP

On the 13th December, 2013 the National Human Rights Commission held in New Delhi an 'Open Hearing' of complaints of rights violation of Scheduled Castes in the four districts of Ghaziabad, Meerut, Bulandshahar and Gautam Budh Nagar of the Meerut Division in Western Uttar Pradesh. 33 cases were heard by the Single Member Bench of Shri Satyabrata Pal, Member, NHRC in the presence of complainants and concerned public authorities, including DMs and SSPs. 10 cases were from District Ghaziabad, 10 from District Meerut, 09 from District Bulandshahar and 04 from District Gautam Budh Nagar. The cases related to police inaction; biased investigation by police offi-



NHRC Member, Shri Satyabrata Pal hearing a petitioner

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NHRC Website : www.nhrc.nic.in

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The NHRC Chairperson, Justice Shri K.G. Balakrishnan, spoke about the efforts made by the Commission towards the protection and promotion of human rights since the last 20 years of its existence.



The Vice President accompanied by NHRC Chairperson, Members & sr. officers taking a look at photo and children's painting exhibition

Ms. Kiran Mehra-Kerpelman, Director, United Nations Information Centre in India read out Human Rights Day message of the UN Secretary General, who emphasized upon all the Member States of the United Nations to fulfill the promise they made at the Vienna Conference for Promotion and Protection of Human Rights.

Earlier, Dr. Parvinder Sohi Behuria, Secretary General, NHRC while welcoming the dignitaries, highlighted the role of the NHRC, India. She said that the growing number of complaints received indicated faith of the people of this country in the Commission.

The Human Rights Day function was attended by Ms. Nancy Powell, US Ambassador, the UN High

Commissioner for Refugees besides representatives of other UN agencies apart from other eminent persons.

On the occasion, the Vice President also released a number of NHRC publications, which included, among others, Manavadhikar-Nai Dishayein, in Hindi; Journal on Human Rights in English; NHRC and Human Rights Defenders: the Growing Synergy; Living Conditions and Human Rights of Inmates in Prisons, in three volumes; Starvation, Malnutrition and Malnutrition related Deaths of Children in 15 Tribal Districts of Maharashtra, in two volumes; Report on the Implementation of the Persons



The Vice President flanked by NHRC Chairperson & Members releasing the NHRC publications

with Disabilities Act, 1995. The Vice President went around a photo and children's painting exhibition, mounted to highlight the activities of the Commission.

Earlier in the morning, NHRC Chairperson, Members, officers and staff took the human rights pledge.

'Open Hearing' of complaints of rights violation.....Contd. from page-1

cers; crime against women, including sexual assault; civil disputes; and some other issues of civil nature.

Addressing a press conference after the 'Open Hearing', Shri Pal said that a very disturbing pattern was noticed that the police were reluctant to register complaints from Scheduled Castes on serious offences under the provisions of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989. The police moved into action only after the complainant either approached the court or the NHRC.

Even in cases where FIRs were registered, there was a crippling delay in taking further action though there are provisions for prosecution of officers under SC/ST Act for their inaction. He said that the cases heard in the 'Open Hearing' would be closed only after receiving the comments of the complainants confirming that they were satisfied with the action taken by the authorities.

Some cases of civil disputes were sub judice and were beyond the jurisdiction of the Commission. However, in some cases of alleged land-grabbing by the land mafia, especially in District Ghaziabad, the Commission directed the police authorities to provide adequate security to the victims.

In a specific case of the harassment of a woman in District Gautam Budh Nagar by her neighbour on the basis of her caste, the Commission found negligence on the part of the police and issued a notice to the Chief Secretary, UP to show cause why monetary relief should not be granted to her, apart from relief under the SC/ST Act.

The complainants, who attended the Open Hearing, were provided travel expenses and lunch by the NHRC.

Message of NHRC Chairperson, Justice Shri K.G. Balakrishnan on the eve of Human Rights Day

“Fellow citizens, greetings to you all on the eve of Human Rights Day, which is tomorrow – the 10th December. This is a solemn occasion to take a pledge that each one of us will stand-up for the promotion and protection of human rights. And, the best way forward is to start recognizing the mutual co-existence of each other and ensure that we will not be party to any such action which creates problems for others, undermining their rights to life, liberty, dignity and equality. Ours is a big and sovereign nation, having its own problems and challenges, which we have been able to sail through with the help of democratic principles, guided by our Constitution. Let us not, in any way, succumb to any

pressure or use of such words or expressions that may seek to create divisions in our society leading to a situation of rights violation. India, as a nation, has believed in the theory and practice of “Vasudhaiva Kutumbakam”, i.e., the world is one family and also in the concept of “Sarve Bhavantu Sukhinah”, i.e., let there be happiness for all. These age-old philosophies of our proud nation have been time-tested principles that respect and celebrate human life and human rights. Let us resolve to help maintain such a value-based society to set an example in the world. And what a better occasion than Human Rights Day can be to orient ourselves towards achieving this goal... Jai Hind.”

NHRC Chairperson's message on 'Human Rights Defenders'

“The Commission again welcomes 9th December i.e. the day when Declaration on Human Rights Defenders was adopted. The Human Rights Defenders are working for promotion and protection of human rights in India and across the globe. The acknowledgement of their work started with the Declaration on Human Rights Defender on 09th December, 1998, but has now matured into a movement. That augurs well for the overall strengthening of the human rights situation throughout the world.

The Commission has witnessed growth in the presence of the Human Rights Defenders throughout India. The Commission is receiving complaints of human rights violation from the Human Rights Defenders from all corners of the country. It shows the increasing work of the Human Rights Defenders at the grassroot level. This also enables the common man to be abreast of their rights and keep the State actors aware of the demand of the common man and compel them to abide by the laws of the land.

The Commission has also been receiving complaints of harassment and torture of the human rights defenders at the hands of the State functionaries like police, administration etc. The Commission strongly condemns

such acts. The State actors should encourage their participation and also work hand in hand with them to ensure best results. The Commission has also proactively worked for the cause of the Human Rights Defenders. The creation of Focal Point for Human Rights Defenders, inclusion of chapter on Human Rights Defenders in the Annual Report, publication of cases of Human Rights Defenders on NHRC Website are just a few of them. There are cases of Human Rights Defenders, where the Commission has called the State functionaries in person and asked to explain their conduct. In one of the cases, the Commission has conducted an inquiry through its own team and moved an application before the concerned court to establish the facts.

The Commission will always support the Human Rights Defenders in their endeavors. 9th December is a day when we think about them and acknowledge the role being played by them. This day can be better observed if it is declared as the “Human Rights Defenders Day”.

The National Human Rights Commission looks forward to a greater support from the Human Rights Defenders so that it can serve its mandate of promotion and protection of human rights in the country in the letter and spirit.”

Suo motu cognizance

Slow progress in the case of abduction and torture of an RTI activist

(Case No. 44421/24/30/2013)

The media reported that an RTI activist, Anoop Singh, was abducted on the 13th December, 2013 by some persons from Dankaur town in District Gautam Budh Nagar, Uttar Pradesh as his activism using provisions of the RTI Act did not go down well with them. He was

tortured for four days, burnt with cigarette butts on his private parts and beaten with hot iron rods, and then dumped in a neighbouring district. Though an FIR had been registered, the local police was reportedly treating the case as a routine affair.

The Commission has issued notices to the Director General of Police, Uttar Pradesh and Senior Superintendent of Police, Gautam Budh Nagar calling for reports in the matter.

Sterilization camp mismanagement

(Case No. 887/33/8/2013)

The media reported that women had to sleep on the floor after their operation for sterilization at a camp organised at Dhaneli Kanhar in District Kanker, Chhattisgarh. Some beds were arranged by the concerned authorities only after media persons reached the spot. Reportedly, the women who came for sterilization also had to wait for hours due to the late arrival of doctors.

The Commission has observed that the contents of the press report, if true, raise a serious issue of violation of right to health and dignity of the women and issued notices to the Chief Secretary, Chhattisgarh and District Magistrate, Kanker calling for a report in the matter.

Beating of students branding them as Naxalites

(Case No. 886/33/3/2013)

The media reported that some teachers beat Class X students of the Kendriya Jawahar Navodaya Vidyalaya with chappals and called them Naxalites in Barsoor, District Dantewada, Chhattisgarh. They also rusticated them for ten days. Reportedly, there was a quarrel between the two groups of students, which infuriated the teachers.

The Commission has issued notice to the District Magistrate, Dantewada, calling for a report into the allegations.

Death of children in relief camps

(Case No. 43576/24/76/2013)

The media reported that at least 40 children died due to extreme cold in relief camps in riot-hit Shamli and Muzaffarnagar Districts of UP. It was also reported that there were not enough blankets for the inmates. Most of the dead children were below 5 years of age.

On the 11th December, 2013, the Commission issued notices to the State Chief Secretary and District Magistrates of Muzaffarnagar and Shamli calling for reports. Subsequently, on the 20th December, 2013, the Commission sent a team to visit the relief camps in these Districts to

conduct spot enquiry. Prior to this, a team of the Commission led by Justice Shri Cyriac Joseph, Member had visited riot-hit districts from the 10th to 11th October, 2013 to assess the steps taken by the State government for relief and rehabilitation of the displaced persons.

Criminal activities in Juvenile Home

(Case Nos. 7095/30/4/2013 & 7093/30/4/2013)

Quoting a juvenile, the media reported that newcomers were exploited by boys who had been in the Seva Kutir Juvenile Home, Mukherjee Nagar, New Delhi for a long time. It was quite dangerous to be inside the Home as every day there were brawls and beatings. Most of the boys were drug addicts and they became aggressive when their demands for drugs were turned down. He also alleged incidents of sexual assault inside the Home.

Reportedly, the boys, who came from Tihar Jail were hardened with their experiences in the Jail and were often very brutal. The Commission has initiated steps to investigate these complaints.

The media also reported a fight between two groups of juveniles in this Home, in which they went on a rampage, broke furniture and attacked some inmates with blades on the 17th December, 2013. The staff could not control them. The Commission has called for a report in this matter from the Secretary, Department of Social Welfare, Government of NCT of Delhi.

Mid-day meal poisoning

(Case No. 4197/4/35/2013)

The media reported that 55 children fell sick after consuming the mid-day meal at Sugia Middle School in District Sheohar, Bihar. The forensic report confirmed the presence of toxic insecticide strains in the cooking oil used at the school.

The Commission has issued notices to the Principal Secretary (Education), Government of Bihar and to the District Magistrate, Sheohar calling for reports in the matter.

NHRC's Spot Enquiry

Following is the list of cases wherein spot enquiries were conducted by the Commission's officers:

Sl. No.	Case Number	Allegations	Date of visit
1	17978/24/10/2013	Deaths due to arsenic in the ground water in District Balia, U.P.	2 nd - 8 th December, 2013
2	43445/24/14/2013	Water and air pollution due to garbage dump site in District Bareilly, U.P.	12 th - 13 th December, 2013
3	442/33/14/2013 (323/33/14/2013 Link File)	Living conditions of the inmates in the District Jail, Raipur, Chhattisgarh.	16 th - 20 th December, 2013
4	32971/24/57/2013	Visit to riot relief camps in Shamli and Muzaffarnagar districts of Uttar Pradesh.	20 th December, 2013

Important intervention

NHRC's statement for suitable modification in Section 377 of the IPC to protect the rights of LGBT

The NHRC has noted with concern the public response to the recent Supreme Court judgment in view of the fact that human rights of a section of society are involved in this matter.

In 2009, by judgment of Delhi High Court, it was held that Section 377 of the Indian Penal Code (IPC), which criminalizes consensual sexual acts of adults in private is violative of Article 21, 14 and 15 of the Constitution. The High Court was of the view that Section 377 of the IPC grossly violates the rights of

citizens who are lesbians, gay, bisexual or trans-genders. The above view has now been reversed by the Supreme Court. The NHRC is of the view that all people regardless of their sexual orientation or gender identity, should be able to enjoy their human rights. The Commission, therefore, appeals to the Government to urgently take all necessary legislative treatment on the basis of sexual orientation or gender identity so that no individual or a group of people is deprived of their human rights. Section 377 of the IPC should be suitably modified to achieve the above object."

Non-release of prisoners after completion of their sentence

The National Human Rights Commission has taken cognizance of complaints that six prisoners of conscience were languishing in the Gulbarga Jail of Karnataka even after completing 14 years sentence for murder and that a human rights activist, Bhai Gurbaksh Singh Khalsa, was on a hunger strike since the

14th November, 2013 demanding their release. It has issued notices to the Director General (Prisons) and Superintendent, Gulbarga Jail, Karnataka calling for a report. The Commission has also asked its Registry to inform Bhai Gurbaksh Singh Khalsa about its directions.

NHRC to States: sensitize Government functionaries about the problems of NGOs and Human Rights Defenders

The National Human Rights Commission has written letters to the Chief Secretaries of all States/UTs requesting them to sensitize their functionaries about the problems being faced by NGOs and Human Rights Defenders, who, it said, should be treated as partners in bringing about a change in the human rights environment.

The letter says that the NGOs and Human Rights Defenders have informed the Commission that the

environment in the States was not conducive to their work. They alleged that functionaries of the NGOs and Human Rights Defenders were being threatened and sometimes physically manhandled by the State authorities. As a result, they were living under constant fear of implication in false cases. The Commission had also discussed these issues with State authorities during its Open Hearings and Camp Sitings.

Recommendations for relief

Apart from the large number of cases taken up daily by individual Members, 148 cases were considered during 04 sittings of the Full Commission, and 09 sittings of Division Benches in December, 2013.

On 33 cases, listed in the table below, the Commission recommended monetary relief amounting to a total of ₹ 108.3 lakh for the victims or their next of kin, where it found that public servants had either violated human rights or been negligent in protecting them.

Sl. No.	Case Number	Nature of Complaint	Amount Recommended (in ₹)	Public Authority
1.	588/25/7/07-08-JCD	Custodial Death (Judicial)	Three lakh	Government of West Bengal
2.	378/30/9/2011-JCD	Custodial Death (Judicial)	One lakh	Government of NCT of Delhi
3.	4206/24/22/2011-JCD	Custodial Death (Judicial)	Three lakh	Government of Uttar Pradesh
4.	5322/30/9/2011-JCD	Custodial Death (Judicial)	Two lakh	Government of NCT of Delhi
5.	300/1/7/2012-JCD	Custodial Death (Judicial)	One lakh	Government of Andhra Pradesh
6.	568/33/16/2012-JCD	Custodial Death (Judicial)	Three lakh	Government of Chhattisgarh
7.	954/34/18/2012-JCD	Custodial Death (Judicial)	One lakh	Government of Jharkhand
8.	1513/25/5/2012-JCD	Custodial Death (Judicial)	One lakh	Government of West Bengal
9.	646/34/4/2013-JCD	Custodial Death (Judicial)	One lakh	Government of Jharkhand

Sl. No.	Case Number	Nature of Complaint	Amount Recommended (in ₹)	Public Authority
10.	33018/24/20/2010-PCD	Custodial Death (Police)	One lakh	Government of Uttar Pradesh
11.	30069/24/2005-2006	Death in Police Encounter	Five lakh	Government of Uttar Pradesh
12.	40176/24/2006-2007	Death in Police Encounter	Five lakh	Government of Uttar Pradesh
13.	21637/24/48/07-08	Death in Police Encounter	Five lakh	Government of Uttar Pradesh
14.	2201/7/7/08-09-ED	Death in Police Encounter	Five lakh	Government of Haryana
15.	127/3/24/09-10-ED	Death in Police Encounter	Five lakh	Government of Assam
16.	225/3/16/2010-ED	Death in Police Encounter	Five lakh	Government of Assam
17.	230/3/16/2010-ED	Death in Police Encounter	Five lakh	Government of Assam
18.	259/3/7/2011-ED	Death in Police Encounter	Five lakh	Government of Assam
19.	40795/24/31/2011-ED	Death in Police Encounter	Five lakh	Government of Uttar Pradesh
20.	19559/24/2006-2007	Alleged Fake Encounter	Five lakh	Government of Uttar Pradesh
21.	22654/24/7/2012-AR	Alleged Custodial Rape in Police Custody	Three lakh	Government of Uttar Pradesh
22.	41496/24/2000-2001	Illegal Arrest	Ten lakh(Two victims)	Government of Uttar Pradesh
23.	6508/24/54/2011	Illegal Arrest	Ten thousand	Government of Uttar Pradesh
24.	1413/7/9/09-10	Abuse of Power	Three lakh fifty thousand	Government of Haryana
25.	42925/24/14/2011	Abuse of Power	Ten thousand	Government of Uttar Pradesh
26.	39410/24/61/09-10	Failure in taking lawful action	Ten thousand	Government of Uttar Pradesh
27.	2209/18/1/2012	Failure in taking lawful action	Three lakh	Government of Odisha
28.	92/12/8/2013-WC	Gang Rape	Three lakh	Government of Madhya Pradesh
29.	365/12/27/2013-WC	Rape	Two lakh	Government of Madhya Pradesh
30.	3013/18/31/2012	Sexual Harassment	Thirteen lakh(Total 13 victims)	Government of Odisha
31.	4608/4/23/2012-WC	Dowry death or their attempt	Fifty thousand	Government of Bihar
32.	6092/30/3/2012	Health	One lakh fifty thousand	Government of NCT of Delhi
33.	380/34/11/2010	Inaction by the State/Central Government Officials	One lakh fifty thousand	Government of Jharkhand

Compliance with NHRC recommendations

In December, 2013, the Commission received 12 compliance reports from different public authorities, furnishing proof of payments it had recommended,

totalling ₹ 26.6 lakh to the victims of human rights violations or their next of kin. Details are in the table below:

Sl. No.	Case Number	Nature of Complaint	Amount Recommended (in ₹)	Public Authority
1.	21872/24/2006-2007-CD	Death in Police Custody	One lakh	Government of Uttar Pradesh
2.	2139/13/23/08-09-JCD	Death in Police Custody	Three lakh	Government of Maharashtra
3.	64/1/2/09-10-JCD	Death in Police Custody	Three lakh	Government of Andhra Pradesh
4.	16095/24/48/09-10-JCD	Death in Police Custody	One lakh	Government of Uttar Pradesh
5.	22/23/2/2011	Death in Police Custody	Twenty thousand	Government of Mizoram
6.	2311/7/5/2011-JCD	Death in Police Custody	One lakh	Government of Haryana
7.	378/20/14/2012-PCD	Death in Police Custody	One lakh	Government of Rajasthan
8.	50381/24/2006-2007	Death in Police Encounter	Five lakh	Government of Uttar Pradesh
9.	5042/30/3/2011	Abuse of Power	Forty Thousand	Government of NCT of Delhi
10.	24/23/4/2011-PF	Victimization	Seven lakh	Union Ministry of Home Affairs
11.	35679/24/72/2011	Sexual Harassment	Three lakh	Government of Uttar Pradesh
12.	979/30/2/2012	Children	One lakh	Government of NCT of Delhi

Workshop for media persons on human rights

The National Human Rights Commission, in collaboration with the Indian Law Institute, organised a day-long Workshop for media persons on 'Media and Human Rights: issues and Challenges' on the 19th December, 2013 at Indian Law Institute, New Delhi. Inaugurating the Workshop, Justice Shri K.G. Balakrishnan, Chairperson, NHRC, lauded the role of media in helping the Commission for protection and promotion of human rights and building

awareness about these rights. He said that the aim of such workshops is to further orient the media persons towards reporting on human rights violations and raising concerns about the same so that effective remedial actions could be taken.

He said that the Commission has taken so motu cognizance of many issues of human rights violations on the basis of media reports. However, subsequently, in

some cases it also came to light that the contents therein were not fully correct. He appealed to the media persons that given the importance attached by society to their work, they should make sure that their reports are authentic. Justice Balakrishnan said that problems relating to malnutrition, gender insensitivities and crime against women were some of such serious issues, which needed to be reported by media. He said that through media, people can be made more aware about the amendments brought in the Indian Penal Code, Criminal Procedure Code, Indian Evidence Act, and Protection of

Children from Sexual Offences Act, through the Criminal Law (Amendment) Act, 2013.

Referring to the Communal Violence Bill, the NHRC Chairperson said that if it is passed by Parliament in its present form, the Commission will have to share a huge responsibility for which its present capacity in terms of staff and infrastructure will not be sufficient. However, he said that the Commission was prepared to take the responsibility in the right spirit. Justice Balakrishnan said that the NHRC is a recommendatory body as per the provisions of Protection of Human Rights Act, 1993, but its recommendations are respected and implemented by the Governments in most of the cases.

Earlier, Prof. Manoj Kumar Sinha, Director, Indian Law Institute and Shri J.S. Kochher, Joint Secretary, NHRC also spoke on the occasion. They highlighted the importance of human rights, role of media and the vast issues of human rights violations looked into by the NHRC encompassing civil, political, Economic, Social and Cultural Rights. Later, in the First Technical Session, Shri Jaimini Kumar Srivastava, I&PRO, NHRC spoke on the 'Protection of Human Rights Act, 1993, NHRC and Role of Media' and in the Second Technical Session, Dr. Savita Bhakhry, DS (R), NHRC spoke on the 'Media's Role in Championing Child Rights'.



NHRC Chairperson, Justice Shri K.G. Balakrishnan flanked by Shri J.S. Kochher, JS, NHRC and Prof. M.K. Sinha, Director, ILI at the media workshop

Human rights training programme

Justice Shri Cyriac Joseph, Member, NHRC, inaugurated a day-long training programme on 'Human Rights', jointly organised by the Central University of Kerala, Kasargod on the 13th December, 2013. He appreciated that the Central University of Kerala had included human rights in its curriculum and called upon all the Universities in the country to do so to spread human rights literacy. He said that the NHRC had already urged all the Vice-Chancellors to examine how best the subject of human rights could be introduced at the University level. NHRC's intervention in this regard has resulted in the University Grants Commission constituting a Standing Committee on Human Rights.



NHRC Member, Justice Shri Cyriac Joseph inaugurating a training programme of Central University of Kerala

Visit of a delegation from Malaysian Human Rights Commission

A two member delegation from the Malaysian Human Rights Commission (SUHAKAM) visited the NHRC as part of a study programme from the 16th – 20th December, 2013. They interacted with the

Chairperson, Members and senior officers of the Commission on various aspects of the activities of the Commission. They were also taken to the Haryana State Human Rights Commission to understand its functioning.

Visit of Journalists from Marathwada

A group of 27 journalists from the Marathwada region of Maharashtra visited the NHRC on the 17th December, 2013. Senior officers of the Commission, representing Law, Investigation, Research, Training and

I&PR Divisions, interacted with them, giving an overview of the various aspects of the functioning of the NHRC. Some officers from the Information Department of the Maharashtra Government were also part of the group.

Attachment programme of RPF Probationers

Five Probationary Officers of the Railway Protection Force, recruited through Civil Services Examination, 2010-2011, visited the NHRC as part of their two-day attachment programme from the 19th – 20th December, 2013. Chairperson, Members and senior officers of the

Commission interacted with them on various aspects of the functioning of the Commission. They were also given an insight into the working of the Law Division, Investigation Division, Training Division, Research Division and I&PR Division of the Commission.

NHRC's Winter Internship Programme begins

A month long Winter Internship Programme of the NHRC commenced from the 30th December, 2013. 50 students from different Universities and Colleges were shortlisted for the internship. Dr. Parvinder Sohi Behuria, Secretary General, NHRC inaugurated the Programme and said that the interns should make the best use of the opportunity. Shri J.S. Kochher, JS (T&R) spoke about the aim and objects of the internship. Dr. S.K. Jain, SRO (Trg.) is coordinating the Programme.

The interns will be given exposure to various aspects of the functioning of the Commission, national and international Laws and Covenants on Human Rights. They will also be taken for field visits to police stations, prisons and NGOs. The interns will be assigned different subjects concerning human rights for their dissertations.



NHRC Secretary General, Dr. Parvinder Sohi Behuria inaugurating the winter internship

Shri A.K. Parashar, JR (Law) gets first Justice Ranganath Mishra Memorial Award

Shri A.K. Parashar, JR (Law), NHRC was conferred the first Justice Ranganath Mishra Memorial Award at a function organised by the Human Rights Front in collaboration with the Committee for the Legal Aid to Poor in Bhubaneswar, Odisha on the 9th December, 2013. He is the Focal Point of the Commission for Human Rights Defenders.

Other important visits/seminars/programmes/conferences

Events	Delegation from NHRC
Visit to Pransla (Upleta), Gujarat to address the trainees of 'Rashtra Katha Shibir' on human rights issues from the 27 th – 30 th December, 2013	Justice Shri K.G. Balakrishnan, Chairperson
Visit to Patna, Bihar to inaugurate the 30 th National Convention of BAMCEF from the 24 th – 25 th December, 2013	Justice Shri K.G. Balakrishnan, Chairperson
Visit to Kochi, Ernakulam, Kottayam and Thiruvananthapuram to hold meetings with sr. officers from the 23 rd December, 2013 – 1 st January, 2014	Justice Shri Cyriac Joseph, Member
Visit to Chandigarh Jail and Punjab State Human Rights Commission from the 4 th – 5 th December, 2013	Shri S.C. Sinha, Member

Complaints received/processed in December, 2013 (As per an early estimate)

Number of fresh complaints received in the Commission	8199
Number of cases disposed of including fresh and old	7360
Number of cases under consideration of the Commission including fresh and old	28839

Important Telephone Numbers of the Commission:

Facilitation Centre (Madad) : 011-2465 1330
For Complaints : Fax No. 011-2465 1332

Other Important E-mail Addresses

jr.lawnhrc@nic.in (For complaints),
cr.nhrc@nic.in (For general queries/correspondence)

Focal point for Human Rights Defenders

Mobile No.: 9810298900, Fax No. 011-2465 1334
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This Newsletter is also available on the Commission's website www.nhrc.nic.in

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